

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 203**

**IB-129/ND/2023**

**IA-5622/2023, Invt. Pett. -35/2023, IA-3628/2023, IA-2935/2023**

**IN THE MATTER OF:**

**Sh. Suresh Kumar Verma & Ors. ... Applicant/Petitioner**

**Versus**

**Eco Green Buildtech Private Limited ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 25.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/  
Petitioner** : Adv. Aditya Dewan, Adv. Parth Tiwari

**For the Respondent** : Adv. Rashmi Chopra, Adv. Vaibhav

**For the Invt.** : Adv. Prashant Kumar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-5622/2023, Invt. Pett. -35/2023, IA-3628/2023, IA-2935/2023:** Ld. Counsel for the parties are directed to file their Written Synopsis not exceeding three pages. It would be open to them to enclose with the arguments, the rule position as also the judicial precedents sought to be relied upon by them to buttress their submission. Arguments heard. **Order reserved.**

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**